

**GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
LOK SABHA
UNSTARRED QUESTION NO. : 4241
(To be answered on the 18th July 2019)**

GUIDELINES FOR ISSUE OF LICENSE OF PILOTS

4241. SHRI HEMANT TUKARAM GODSE

Will the Minister of CIVIL AVIATION

नागर विमानन मंत्री

be pleased to state:-

- (a) the guidelines laid down by the Government to issue the licenses of pilots in the country;
- (b) the number of cases reported to the Government as on date regarding obtaining licenses of pilots on the basis of forged documents; and
- (c) the action taken by the Government in each such case?

ANSWER

Minister of State (IC) in the Ministry of CIVIL AVIATION

नागर विमानन मंत्रालय में राज्य मंत्री (स्वतंत्र प्रभार)

(Shri Hardeep Singh Puri)

(a) The guidelines/ requirements to issue the licenses of pilots under various categories are laid down in Schedule II of the Aircraft Rules, 1937 which are available on the website of Directorate General of Civil Aviation (DGCA), i.e., www.dgca.nic.in.

(b) & (c) Since 2010 a total of 20 cases of obtaining pilot license on the basis of forged documents have been reported to the Government. Details of the action taken on each case is at Annexure I

Further, during the last three years while scrutinizing documents concerning issue of pilot licenses, some cases of using forged documents have come to the notice of DGCA. The details of such cases and the action taken in each cases is at Annexure II.

ANNEXURE I

Sl. No.	Name of Pilot	Reason	Year	Action Taken
1	Parminder Kaur Gulati, ATPL 3946	Submission of Fake Central Examination Organisation Mark Sheet	2011	License suspended
2	Meenakshi Singhal, ATPL 3997	-do-	2011	-do-
3	Swarn Singh Talwar, ATPL 4275	-do-	2011	-do-
4	J.K. Verma, ATPL 4355	-do-	2011	-do-
5	Habeeb Ali, ATPL 4397	-do-	2011	-do-
6	Bupinder Singh, ATPL 4327	-do-	2011	-do-
7	Pradeep Kumar Tyagi, CPL 9904	-do-	2011	-do-
8	Gaurav Jain, CPL 9896	-do-	2011	-do-
9	Abhishek Kaushik, CPL 8935	-do-	2011	-do-
10	Param Prakash, CPL 8020	-do-	2011	-do-
11	Saif Misbah, CPL 8047	-do-	2011	-do-
12	Anirban Sanigrahi, CPL 8120	-do-	2011	-do-
13	Hiren M Nagar, CPL 7734	-do-	2011	-do-
14	Jigesh G Bhai Patel, CPL 6874	-do-	2011	-do-
15	Saurabh P Lokhande, CPL 6684	-do-	2011	-do-
16	Upendra Sirotia	Submitted falsified documents for P2 endorsements on CPL	2015	Debarred for a period of 5 years
17	Ajay B Khadtale	Submission of 10+2 fake certificate	2016	ATPL cancelled
18	Parul Sachdev, CPL 1920	Submission of 10+2 fake certificate from a non recognized board	2016	Debarred for a period of 2 years to hold CPL
19	Tanushri Mathur	Submission of 10+2 fake certificate from a non recognized board	2017	Debarred for a period of 3 years to hold ATPL
20	Shivraj Singh, CPL 14120	Submission of forged flying certificates.	2017	Disqualified for holding CPL for one year

ANNEXURE II

Sl. No.	Name of the Pilot	Reason	Action Taken
1	Saurabh Sachdeva	Submitted fake flying documents and certificates	Debarred for obtaining Indian Pilot License for period of 5 years
2	Yenumula Vijay Kumar	Submitted fake result card of Air Navigation and Technical General examination, therefore submitted wrongful information for obtaining CPL	Disqualified from obtaining a pilot license for 3 years
3	Karan Tandon	Submitted fake marksheets to obtain CPL	Debarred for the period of 5 years from obtaining Indian CPL
4	Rohit Saharan	Submitted fake 10+2 mark sheets to obtain Indian CPL	Debarred for the period of 3 years for holding any license.
5	Balram Das	Made fraudulent entries in his logbook	Disqualified from holding any pilot license for a period of 3 years.
6	Neetima Yadav	1.Submitted false statement in respect of completing Class 1 renewal Medical and undertaking flying as pilot of an aircraft with such medical certificate. 2. Falsification and fabrication of flying record	Debarred for a period of 08 months.